

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 115/2023

Dr. Atul Sheth &Ors.

... Applicant

v.

The Guhagar Nagar Panchayat & Ors.

... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF THE DISTRICT COLLECTOR**  
**RATNAGIRI**

I, Tushar Babar, working as District Joint Commissioner, Municipal Administration, Collector Office, Ratnagiri, on behalf of the Respondent No. 2, do hereby state on solemn affirmation that:

1. That I am the authorized officer of the respondent No. 2 in the present Writ Petition. I am also authorized to file Affidavit on behalf of respondent No. 2 as such I am well conversant with the facts and circumstances of the case and hence I am competent and authorized to swear this Affidavit in Reply on behalf of the respondent No. 2.

2. I have received a copy of the Writ Petition alongwith its annexures. I have gone through and understood the contents of the same. I say that I am filing this Affidavit for & on behalf of the Respondent No.2, as the officer authorized to do so. I say that, I am filing this Affidavit for the purpose of placing on record the facts pertaining to the office of Respondent No. 2. I may be permitted to file additional Affidavit, if the circumstances so required.

**BEFORE ME**

**Adv. Samruddh S. Mayekar**  
**Notary Govt. of India**  
**Tal. Dist. Ratnagiri (Mah.)**  
**Regn. No. 19340**

NOTED & REGISTERED

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Page No 01

3. I respectfully say that, Guhagar Nagar Panchayat solid waste generation approximately is 0.4 to 0.7 tons per day. From beginning Guhagar Nagar Panchayat had provided composting pits for treatment of wet municipal solid waste along with segregation shed and dumping for dry municipal solid wastes at plot no.191, at post Guhagar Dist.Ratnagiri. This site was neither approved by the District Committee nor authorised by MPCB.

4. I further say & submit that, Guhagar Nagar Panchayats present site of solid waste s.no.134/09 was selected by the Committee found as per Govt. of Maharashtra, Water Supply & Sanitation Department Resolution No.SWM-1003/S.R.675/WS-22, dt.26th August, 2003. **(Annexure-1)**.

The Committee consists of the following members i) Hon'ble District Collector Ratnagiri, ii) Superintenant Engineer, Irrigation Project Construction Division, Ratnagiri, iii) Divisional Forest Officer, Ratnagiri, iv) Sr. Geologist GSDA Ratnagiri, v) District Administrative Officer, Ratnagiri, vi) Town Planning Officer, Ratnagiri, vii) Chief Officer, Guhagar Nagar Panchayat, viii) Sub Regional Officer, MPCB, Chiplun. The District Committee has approved the present site vide letter dt.08.02.2021. **(Annexure-2)**.

5. I further say & submit that, approximately 0.4 to 0.7 tons per day solid waste being collected by Guhagar Nagar Panchayat. There is no other suitable land available with Guhagar Nagar Panchayat as per **SWM Rules, 2016** except present site S.No.134/09. **(Annexure-3)**.

6. I respectfully say that, The District Collector, Ratnagiri is party respondent to the present case. Vide order dated 01-09-2023, Hon'ble Tribunal had constituted a joint committee of 1) The Guhagar Nagarpanchyat, Guhagar, 2) The District Collector, Ratnagiri & 3) The

**BEFORE ME**

**Adv. Samruddhi S. Mayekar**  
Notary Govt. of India  
Tal. Dist. Ratnagiri (Mah.)  
Regn. No. 19340

**NOTED & REGISTERED**

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Maharashtra Pollution Control Board (MPCB). I, The District Joint Commissioner, Municipal Administration, Collector Office, Ratnagiri on behalf of Member, The District Collector, Ratnagiri had participated in the joint committee exercise and attend the site visit.

7. It is humbly submitted that this Affidavit may kindly be considered as compliance towards Hon'ble Tribunal's order dated 21-10-2023, and no coercive measures may kindly be not taken.

Ratnagiri

Date **22 NOV 2023**

Deponent

**(Tushar Babar)**

The District Joint Commissioner,  
Municipal Administration,  
on behalf of  
The District Collector, Ratnagiri



**BEFORE ME**

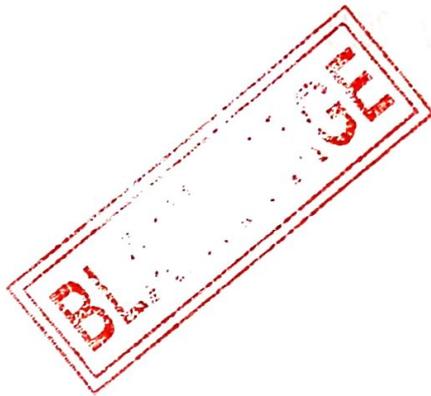
**Adv. Samruddhi S. Mayekar**  
Notary Govt. of India  
Tal. Dist. Ratnagiri (Mah.)  
Regn. No. 19340

**NOTED & REGISTERED**

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Dated **22 NOV, 2023**

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BEFORE ME

Notary Public  
Notary Public of Indiana  
The Dist. Range (Main)  
Regn. No. 19340

NOTED & REGISTERED  
Page No. 123  
Date: 10/23



राज्यात नागरी घनकचरा (व्यवस्थापन व हाताळणी) नियम, २००० (ची प्रभावी अंमलबजावणी होण्यासाठी जिल्हास्तरावर समित्या स्थापन करण्याबाबत).

### महाराष्ट्र शासन

पाणी पुरवठा व स्वच्छता विभाग

शासन निर्णय क्रमांक :- घकव्य-१००३/प्र.क्र.६७५/पापू-२२

मंत्रालय, मुंबई-४०० ०३२.

दिनांक:- २६ ऑगस्ट, २००३.

प्रस्तावना:- केंद्रशासनाने नागरी घनकचरा (व्यवस्थापन व हाताळणी) नियम, २००० दि. २५ सप्टेंबर, २००२ च्या राजपत्राद्वारे प्रकाशित केले असून या नियमांची अंमलबजावणी सर्व नागरी संस्थांच्या क्षेत्राला करावयाची आहे. या नियमाची कालबद्धरित्या अंमलबजावणी करावयाची आहे. त्यानुसार, राज्यातील महानगरपालिका / नगरपालिकांनी घनकचरा व्यवस्थापनासाठी उपरोक्त नियमात विहित केलेल्या अटीनुसार भूमीभरण जागा तयार करणे आवश्यक आहे. याबाबतच्या सूचना वेळोवेळी निर्गमित केलेल्या आहेत. तथापि, ब-याच नागरी संस्थानी अद्याप पर्यंत कचरा भूमीभरण जागा नियडलेल्या नाहीत अथवा मिळवू शकल्या नाहीत. तसेच, त्यासाठी जिल्हाधिकारी, व राज्य प्रदूषण नियंत्रण मंडळ, यांच्याकडून आवश्यक त्या परवानग्याही घेतलेल्या नाहीत.

शासन निर्णय:- प्रस्तावनेत नमूद केलेली वस्तुस्थिती लक्षात घेता (राज्यात नागरी घनकचरा (व्यवस्थापन व हाताळणी) नियम, २००० ची प्रभावी अंमलबजावणी होण्यासाठी राज्यात प्रत्येक जिल्हास्तरावर खालीलप्रमाणे समिती स्थापन करण्यात येत आहे.

- १) जिल्हाधिकारी,
- २) विभागीय अधिकारी / उप विभागीय अधिकारी, राज्य प्रदूषण नियंत्रण मंडळ.
- ३) विभागीय वन अधिकारी.
- ४) जिल्हा वरिष्ठ भूवैज्ञानिक, भूजल सर्वेक्षण व विकास यंत्रणा.
- ५) सहाय्यक संचालक, नगररचना
- ६) अधीक्षक अभियंता, पाटबंधारे विभाग.
- ७) संचालक, राज्य पुरातत्व विभाग यांचे विभागीय किंवा स्थानिक प्रतिनिधी.
- ८) एअरपोर्ट ऑथोरिटी यांचे स्थानिक प्रतिनिधी. (असल्यास).
- ९) सहसंचालक, नगरपालिकाप्रशासन, जिल्हाधिकारी कार्यालय.
- १०) संबधीत महानगरपालिका / नगरपालिका / नगरपरिषदांचे आयुक्त / मुख्याधिकारी.
- ११) निवासी उप जिल्हाधिकारी.

अध्यक्ष.

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सदस्य.

पदसिद्ध सदस्य.

सदस्य सचिव.

क्रमांक/वाराण/नपात्र/कावि  
जिल्हाधिकारी कार्यालय  
रत्नागिरी विनांक

MUN

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प्रती.

मुख्याधिकारी नगर परिषद

यास-जस्त त्या कायद्याही साठी

१०/११/०३

२. (उपरोक्त समितीने आपआपल्या जिल्हातील महानगरपालिका / नगरपालिका / नगरपरिषदांनी नागरी घनकचरा (व्यवस्थापन व हाताळणी) नियम २००० च्या अंमलबजावणीच्या संदर्भात खालील कामे करावयाची आहे:

- १) अस्तित्वातील भूमीभरणाच्या जागांमध्ये सुधारणा करणे.
- २) नवीन भूमीभरणाच्या जागांसाठी सर्वेक्षण करणे, व त्यानुसार सुयोग्य जागांची निश्चित करणे.
- ३) प्रत्यक्षा भूमीभरणाच्या कामात येणा-या अडचणी संदर्भात विचार विनिमय करून मार्ग काढून नागरी घनकचरा (व्यवस्थापन व हाताळणी) नियम २००० ची अंमलबजावणी विहित कालावधीत करण्यासाठी स्थानिक स्वराज्य संस्थांना मदत व मार्गदर्शन करणे.
- ४) इतर आनुषंगिक बाबी.

३. जागा निश्चित झाल्यानंतर जिल्हाधिकारी यांनी ती जागा स्थानिक स्वराज्य संस्थांना प्रदान करणाची किंवा भूसंपादनाची कार्यवाही करावयाची आहे.)

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

  
23.5.08  
(बी.सी. खडुआ)

प्रधान सचिव, महाराष्ट्र शासन.

प्रत,

१. भा.मंत्री (पा.पु. व स्व.) यांचे खाजगी सचिव.
२. मा. राज्यमंत्री (पा.पु. व स्व.) यांचे खाजगी सचिव.
३. प्रधान सचिव न.त्रि.वि. मंत्रालय, मुंबई-३२.
४. प्रधान सचिव, पा.पु. व स्व. विभाग, मंत्रालय, मुंबई-३२.
५. सचिव, महसूल व वन विभाग, मंत्रालय, मुंबई-३२.
६. सचिव, पाटबंधारे विभाग, मंत्रालय, मुंबई-३२.
७. सचिव, पर्यावरण विभाग, मंत्रालय, मुंबई-३२.
८. सदस्य सचिव (राज्य प्रदूषण नियंत्रण मंडळ) यांचे स्वीय सहाय्यक.
९. संचालक, भूजल सर्वेक्षण विकास यंत्रणा, पुणे.
१०. संचालिका, अखिल भारतीय स्थानिक स्वराज्य संस्था, अंधेरी, मुंबई.
११. संचालक, नगरपालिका प्रशासन, मुंबई.
१२. जिल्हाधिकारी (सर्व).
१३. आयुक्त, सर्व महानगरपालिका.
१४. जिल्हा वरिष्ठ भूवैज्ञानिक, भूजल सर्वेक्षण विकास यंत्रणा, सर्व.
१५. मुख्याधिकारी, नगरपालिका (सर्व).
१६. वरिष्ठ सल्लागार, अखिल भारतीय स्थानिक स्वराज्य संस्था, स्थानिक राज भवन, अंधेरी (पश्चिम) मुंबई.
१७. सर्व कार्यासने पा.पु. व स्व. विभाग, मंत्रालय, मुंबई-३२.
१८. नियडनस्ती पापु-२२.

|  |                     |
|--|---------------------|
| <br><b>महाराष्ट्र शासन</b><br><b>महसूल व वन विभाग</b><br><b>जिल्हाधिकारी, रत्नागिरी यांचे कार्यालय</b><br><b>❖ नगरपालिका प्रशासन शाखा ❖</b> |                     |
| <b>❖ ई-मेल आयडी :- <a href="mailto:dpoduda.ratnagiri@gmail.com">dpoduda.ratnagiri@gmail.com</a> ❖</b>  |                     |
| क्रमांक: नपाप्र-4/गुहागर न.पं.क्षेपणभूमी/2020-21   | दिनांक:- 08/02/2021 |

प्रति,

मुख्याधिकारी,  
गुहागर नगरपंचायत

**विषय:** गुहागर नगरपंचायतीच्या घनकचरा क्षेपणभूमीसाठी पाहणी केलेल्या जागेस मान्यता दिल्याबाबत.

संदर्भ: आपलेकडील पत्र जावक क्र.नपंगु/847/2020, दि.14/12/2020.

उक्त विषयाच्या अनुषंगाने कळविण्यात येते की, गुहागर नगरपंचायतीच्या प्रस्तावित घनकचरा प्रकल्पाच्या जागेसाठी जिल्हास्तरीय समितीकडून मान्यता देण्यात आलेली आहे. सदर जागा खरेदी करणेबाबत आपलेस्तरांवरून आवश्यक ती कार्यवाही करणेत यावी. त्याबाबतचा प्रस्ताव या कार्यालयाकडे सादर करावा.

सोबत जिल्हास्तरीय समितीचे प्रमाणपत्र.



(तुषार बाबर)

प्र.जिल्हा प्रशासन अधिकारी,

जिल्हाधिकारी कार्यालय रत्नागिरी

प्रत माहितीसाठी सादर:-

मा.उपजिल्हाधिकारी, भूसंपादन शाखा, जिल्हाधिकारी कार्यालय यांचेकडे.

② प्रम  
लिपिक  
जिल्हाधिकारी कार्यालय  
रत्नागिरी

9 FEB 2021

**MUNICIPAL SOLID WASTE MANAGEMENT & HANDING RULES, 2016**  
**Site Selection Checklist for ~~Atta~~ Nagar Panchayat, Guhagar**  
**Shri. Bhalchandra Vitthal Mhadik Gat No. 134/9**

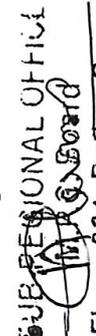
| Sr.No | Site Details  | Prescribed Limits (more than)  | Remarks & Actual site details   |
|-------|---|--|---|
| 1     | Location  | -  | Mauje-Guhagar - 134/9   |
| 2     | Total Land Available                                | -  | 1.25 HR   |
| 3     | Distance From habitation                            | 200 m.   | 300 m Approximately   |
| 4     | Distance From river                                 | 100 m.   | More than 1 Km  |
| 5     | Distance From water supply well                     | 200 m.   | 500 m Approximately   |
| 6     | Distance From Highway                               | 200 m.   | 600 m Approximately   |
| 7     | Development Plan (zoning)                           | -  | Not Applicable  |
| 8     | Geomorphology, Geology, Hydrogeology                | -  | Geomorphology – hilly area. High Slope towards south-east<br>Geology – Area mainly consisting of laterite overlain by lateritic soil cover.<br>Hydrogeology – No major drainage found near site. laterite acts as an aquifer. |
| 9     | Distance From pond                                  | 200 m.   | 800 m Approximately   |
| 10    | Distance From public park                           | 200 m.   | More than 1 Km  |
| 11    | Distance From Airport/Airbase                       | 20 km. away  | 110 Km (Ratnagiri)  |
| 12    | CRZ   | Not permitted  | Out of CRZ  |
| 13    | Flood Plains  | Site not permitted within the flood plains as recorded for last 100 years. | Out of Flood Area   |
| 14    | Critical Habitat Areas, Sensitive eco-fragile areas | Not Permitted  | Away from Critical Habitat Areas, Sensitive Eco fragile areas   |
| 15    | Any other remarks                                   |  | Slope should be minimum   |

Conclusion – As per the guideline of Solid Waste Management Rule 2016 & Survey (joint inspection) carried on on the proposed site at Gat No.134/9 Guhagar, Tal. Guhagar, Dist. Ratnagiri

  
 Chief Officer,  
 Municipal Council Guhagar

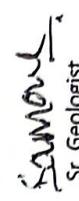
  
 Town Planning officer  
 Ratnagiri

  
 District Administration Officer,  
 Ratnagiri

  
 SUB REGIONAL OFFICE  
 2nd Floor, 224, Parkar Complex,  
 Behind Vaidya Hospital, Chiplun,  
 Dist. Ratnagiri 415605

  
 Division Forest Officer,  
 Ratnagiri

  
 Superintendent Engineer,  
 Irrigation Project Construction,  
 Division Ratnagiri Engineer,  
 Superintending Circle,  
 Ratnagiri Irrigation Circle,  
 Guhagar, Ratnagiri

  
 Sr. Geologist,  
 GSDA, Ratnagiri

  
 District Collector,  
 Ratnagiri



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 861]

नई दिल्ली, शुक्रवार, अप्रैल 8, 2016/चैत्र 19, 1938

No. 861]

NEW DELHI, FRIDAY, APRIL 8, 2016/CHAITRA 19, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 8 अप्रैल, 2016

का.आ. 1357(अ).—ठोस अपशिष्ट प्रबंधन नियम, 2015 का प्ररूप भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. सा.का.नि.451 (अ) तारीख 3 जून, 2015 को भारत के राजपत्र भाग II, खंड-3, उप खंड (i) में उसी तारीख को प्रकाशित किए गए थे, जिसमें उनसे प्रभावित होने वाले संभावित व्यक्तियों से नगरीय ठोस अपशिष्ट (प्रबंधन और हथालन) नियम 2000 को अधिकांत करते हुए उक्त अधिसूचना के द्वारा ठोस अपशिष्ट प्रबंधन नियम, 2015 के प्रकाशन की तारीख से साठ दिनों की अवधि की समाप्ति से पूर्व आक्षेप और सुझाव आमंत्रित किए थे।

उक्त राजपत्र की प्रतियां जनता को तारीख 3 जून, 2015 को उपलब्ध कराई गई थीं;

निर्धारित अवधि के भीतर उक्त प्रारूप नियमों पर प्राप्त आपत्तियों तथा टिप्पणियों पर केन्द्र सरकार द्वारा सम्यक रूप से विचार किया गया था;

पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, 6 और 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और नगरीय ठोस अपशिष्ट (प्रबंधन और हथालन) नियम, 2000, उन बातों के सिवाय अधिकांत करते हुए जिन्हें ऐसे अधिक्रमणों से पहले किया गया है या किए जाने का लोप किया गया है, केन्द्रीय सरकार ठोस अपशिष्टों का प्रबंधन करने के लिए निम्नलिखित नियम बनाती है अर्थात् :

## 1. संक्षिप्त नाम और प्रारंभ.—

- (1) इन नियमों का संक्षिप्त नाम ठोस अपशिष्ट प्रबंधन नियम, 2016 है।
- (2) ये राजपत्र में इनके प्रकाशन की तारीख से प्रवृत्त होंगे।

(ड.) राज्य के शहरी योजना विभाग को यह सुनिश्चित करने के लिए निदेश देना कि उन शहरों को छोड़कर जो साझा अपशिष्ट प्रसंस्करण सुविधा या शहरों के एक समूह के लिए क्षेत्रीय स्वच्छता भूमिभरण के सदस्य हैं, राज्य या संघ राज्य क्षेत्र में प्रत्येक शहर की मास्टर प्लान में ठोस अपशिष्ट प्रसंस्करण और निपटान सुविधाएं स्थापित करने के लिए प्रावधान है;

(च) ठोस अपशिष्ट के लिए प्रसंस्करण और निपटान सुविधाएं स्थापित करने के लिए एक वर्ष के अंदर स्थानीय निकायों के वास्तु उपयुक्त भूमि की पहचान और आवंटन सुनिश्चित करना और उन्हें महानगर एवं जिला योजना समितियों या नगर एवं ग्राम योजना विभाग के माध्यम से राज्य/शहरों की मास्टर योजना (भूमि उपयोग की योजना) में शामिल करना;

(छ) राज्य और स्थानीय निकायों के शहरी योजना विभाग को यह सुनिश्चित करने के लिए निदेश देना कि 200 से अधिक आवास वाले या 5,000 वर्ग मीटर से अधिक क्षेत्रफल के प्लॉट वाली ग्रुप हाउसिंग या वाणिज्यिक, सांस्थानिक या अन्य गैर-आवासीय परिसर के लिए विकास योजना में ठोस अपशिष्ट के पृथक्करण, भंडारण, विकेंद्रित प्रसंस्करण के लिए एक अलग स्थल चिह्नित किया जाता है;

(ज) विशेष आर्थिक जोन, औद्योगिक संपदा, औद्योगिक पार्क के विकासकों को निदेश देना कि प्लॉट के कुल क्षेत्रफल का कम से कम 5 प्रतिशत प्लॉट या शैड वसूली या पुनर्चक्रण सुविधा के लिए आरक्षित करें;

(झ) लागत भागीदारी आधार पर क्षेत्रीय सुविधा से 50 कि. मी. (या अधिक) की दूरी के अन्तर्गत आने वाले शहरों और नगरों के समूह के साझा क्षेत्रीय स्वास्थ्यकर भूमिभरण की स्थापना को सुकर बनाना और ऐसे स्वास्थ्यकर भूमिकरणों के वृत्तिक प्रबंधन को सुनिश्चित करना;

(ञ) ठोस अपशिष्ट के प्रबंधन में शहरी स्थानीय निकायों के क्षमता निर्माण तथा स्रोत पर अपशिष्ट के पृथक्करण एवं परिवहन या प्रसंस्करण की व्यवस्था करना;

(ट) राज्य प्रदूषण नियंत्रण बोर्ड के साथ परामर्श करके 5 टन प्रतिदिन से अधिक के ठोस अपशिष्ट प्रसंस्करण और निपटान सुविधाओं के लिए बफर जोन अधिसूचित करना; और

(ठ) अपशिष्ट चुनने वालों और अपशिष्ट के व्यापारियों के पंजीकरण के संबंध में एक योजना शुरू करना ।

**12. जिला मजिस्ट्रेट या जिला कलक्टर या उपायुक्त के कर्तव्य.-** यथा स्थिति, जिला मजिस्ट्रेट या जिला कलक्टर या उपायुक्त;

(क) इन नियमों की अधिसूचना की तारीख से एक वर्ष के भीतर राज्य शहरी विकास विभाग के प्रभारी सचिव के निकट समन्वय से अपने जिले में स्थानीय निकायों को ठोस अपशिष्ट प्रसंस्करण तथा निपटान सुविधाओं की स्थापना करने के लिए नियम 11 के खंड (च) के अनुसार उपयुक्त भूमि की पहचान तथा आवंटन को सुकर बनाएगा;

(ख) अपशिष्ट के पृथक्करण, प्रसंस्करण, उपचार और निपटान पर एक तिमाही में कम से कम तीन मास में एक बार स्थानीय निकायों के अनुपालन का पुनर्विलोकन करेगा और निदेशक या नगरपालिका प्रशासन के आयुक्त या स्थानीय निकायों के निदेशक और राज्य शहरी विकास के प्रभारी सचिव के साथ परामर्श करके उपचारात्मक उपाय करेगा ।

**13. राज्य और संघ राज्य क्षेत्र में ग्राम पंचायत या ग्रामीण विकास विभाग के प्रभारी सचिव के कर्तव्य.-** (1) उन क्षेत्रों के लिए जो इन नियमों के अधीन आते हैं और उनके अधिकार क्षेत्र में हैं, राज्य और संघ राज्य क्षेत्र में ग्राम पंचायत या शहरी विकास विभाग के प्रभारी सचिव के कर्तव्य वहीं होंगे जो राज्य या संघ राज्य क्षेत्र में शहरी विकास के प्रभारी सचिव के हैं ।

**14. केन्द्रीय प्रदूषण नियंत्रण बोर्ड के कर्तव्य.-** केन्द्रीय प्रदूषण नियंत्रण बोर्ड -

(क) इन नियमों के कार्यान्वयन के लिए राज्य प्रदूषण नियंत्रण बोर्डों और प्रदूषण नियंत्रण समितियों के साथ समन्वय करेगा और स्थानीय निकायों द्वारा विहित मानकों का पालन करेगा;

(ख) सभी ठोस अपशिष्ट प्रसंस्करण और निपटान सुविधाओं की बाबत भूजल, परिवेशी वायु, ध्वनि प्रदूषण, निक्षालन के लिए मानक निश्चित करेगा;

## अनुसूची I

[नियम 15 (ब), (यज्ञ), 16(1)(ख)(ड.), 16(4) देखें]

स्वास्थ्यकर भरण स्थलों के लिए विनिर्देश

- क. स्थल चयन के लिए मानदंड. -
- (i) भूमि निर्धारण के कार्य आबंटन में विभाग द्वारा ठोस अपशिष्ट प्रसंस्करण और शोधन सुविधाओं की स्थापना करने के लिए उपयुक्त स्थल उपलब्ध कराया जाएगा और ऐसे स्थलों को अधिसूचित किया जाएगा।
  - (ii) भूमि भरण स्थल योजनाबद्ध, तथा निर्माण योजना के साथ-साथ चरणबद्ध रीति से बंदी योजना के उचित प्रलेखन के साथ अभिकल्पित और विकसित किए जाएंगे। किसी विद्यमान भूमि भरण स्थल से लगी हुई कोई नई भूमि भरण सुविधा तैयार किए जाने की दशा में विद्यमान भूमि भरण स्थल की बंदी योजना, ऐसे नए भूमि भरण स्थल के प्रस्ताव का भाग होगी।
  - (iii) भरण स्थलों का चयन आसपास की अपशिष्ट प्रसंस्करण सुविधाओं का प्रयोग करने के लिए किया जाएगा। अन्यथा अपशिष्ट प्रसंस्करण सुविधा की योजना भरण स्थल के अभिन्न भाग के रूप में बनाई जाएगी।
  - (iv) भूमि भरण स्थल शहरी विकास मंत्रालय, भारत सरकार और केन्द्रीय प्रदूषण नियंत्रण बोर्ड के मार्गदर्शी सिद्धांतों के अनुसार स्थापित किए जाएंगे।
  - (v) विद्यमान भूमि भरण स्थल, जो पांच वर्षों से अधिक से उपयोग में हैं, इस अनुसूची में दिए गए विनिर्देशों के अनुसरण में उन्नत किए जाएंगे।
  - (vi) भूमि भरण स्थल कम से कम 20-25 वर्षों तक चलने के लिए पर्याप्त रूप से बड़े होंगे तथा जल जमाव और दुरुपयोग को रोकने के लिए चरणबद्ध रीति से "भूमि भरण सेल" विकसित किए जाएंगे।
  - (vii) भूमि भरण स्थल नदी से 100 मीटर, तालाब से 200 मीटर, राजमार्गों, आवास स्थलों, सार्वजनिक उद्यानों और जल आपूर्ति कुओं से 200 मीटर तथा विमानपत्तनों या हवाई अड्डे से 20 किमी की दूरी पर होंगे। तथापि, विशेष मामलों में, भूमि भरण स्थल को नागर विमानन प्राधिकरण/वायु सेना, जैसा भी मामला हो, से अनापत्ति प्रमाण पत्र प्राप्त कर लेने के बाद विमानपत्तन/हवाई अड्डे से 10 और 20 किमी की दूरी के अंदर स्थापित किया जा सकता है। तटीय विनियम जोन, नमभूमि, महत्वपूर्ण आवासीय क्षेत्रों, संवेदनशील पारि-भंगुर क्षेत्रों और गत 100 वर्षों से यथा दर्ज बाढ़ के मैदानों के अंदर भूमि भरण स्थल के लिए अनुमति नहीं दी जाएगी।
  - (viii) भरण स्थल और ठोस अपशिष्ट के शोधन तथा निस्तारण के लिए स्थलों को नगर आयोजना विभाग की भूमि उपयोग योजनाओं में शामिल किया जाएगा।
  - (ix) पांच टन प्रतिदिन से अधिक की संस्थापित क्षमता वाली ठोस अपशिष्ट प्रसंस्करण तथा निस्तारण सुविधा के आसपास गैर विकास का बफर जोन बनाए रखा जाएगा। इसका अनुरक्षण ठोस अपशिष्ट प्रसंस्करण तथा निस्तारण सुविधा के कुल क्षेत्र के अंदर किया जाएगा। बफर जोन का निर्धारण स्थानीय प्राधिकरण द्वारा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड के परामर्श से मामला दर मामला आधार पर किया जाएगा।
  - (x) जैव-चिकित्सीय अपशिष्ट का निपटान समय-समय पर यथा संशोधित जैव-चिकित्सीय अपशिष्ट प्रबंधन नियम, 2016 के अनुसार किया जाएगा। परिसंकटमय अपशिष्टों का प्रबंधन समय-समय पर यथासंशोधित परिसंकटमय और अन्य अपशिष्ट (प्रबंधन और सीमा-पारीय संचलन) नियम, 2016 के अनुसार किया जाएगा। ई-अपशिष्टों का प्रबंधन समय-समय पर यथासंशोधित ई-अपशिष्ट (प्रबंधन) नियम, 2016 के अनुसार किया जाएगा।

Regarding setting up of committees at district level for effective implementation of Municipal Solid Waste (Management and Handling) Rules, 2000 in the State.

**Government of Maharashtra**  
**Water Supply and Sanitation Department**  
**Government Decision No. SWM-1003/SR 675/WS-22**  
**Mantralaya, Mumbai 400 032**  
**Date: 26 Aug, 2003**

## **Introduction:-**

The Central Government has published the Municipal Solid Waste (Management and Handling) Rules, 2000 vide the Gazette dated September 25, 2002 and these rules are to be implemented in the area of all civic bodies. This rule has to be implemented in a timely manner. Accordingly, Municipal Corporations/Municipalities in the State are required to prepare landfill sites as per the conditions prescribed in the above rule for solid waste management. Instructions in this regard are issued from time to time. However, many civic bodies have not yet chosen or been unable to obtain landfill sites. Also, the necessary permissions were not taken from the Collector and State Pollution Control Board for the same.

## **Government decision:-**

In view of the fact mentioned in the preamble, for the effective implementation of Municipal Solid Waste (Management and Handling) Rules, 2000, the following committee is being constituted at every district level in the state.

- |   |           |
|---|-----------|
| 1) Collector  | President |
| 2) Divisional Officer/ Sub Divisional Officer,<br>State Pollution Control Board | Member    |
| 3) Divisional Forest Officer  | Member    |
| 4) District Senior Geologist, Ground Water Survey<br>and Development Mechanism  | Member    |

|  |                   |
|--|-------------------|
| 5) Assistant Director, Town Planning   | Member            |
| 6) Superintending Engineer, Irrigation Department  | Member            |
| 7) Divisional or local representative of the Director,<br>State Archaeological Department            | Member            |
| 8) Local Representative of Airport Authority (if any)  | Member            |
| 9) Joint Director, Municipal Administration, Collector's Office                                      | Member            |
| 10) Commissioner/Chief Officer of concerned Municipal<br>Corporation/ Municipality/Municipal Council | Ex-officio Member |
| 11) Resident Deputy Collector  | Member Secretary  |

The aforesaid committee has to carry out the following works in respect of the implementation of Urban Solid Waste (Management and Handling) Rules, 2000 by Municipal Corporations/Municipalities/Municipal Councils in their respective districts.

- 1) Improvement of existing landfill sites.
- 2) Conducting survey for new landfill sites and identifying suitable sites accordingly.
- 3) To facilitate and guide the local self-government bodies to implement the Civil Solid Waste (Management and Handling) Rules, 2000 within the prescribed time frame by discussing the difficulties faced in the actual earth filling work and finding ways.
- 4) Other incidental matters.

After determining the site, the Collector should provide the site to the local self-government bodies or take the action of land acquisition.

By order and in the name of the Governor of Maharashtra

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Government of Maharashtra  
Revenue & Forest Department  
Collecto Office Ratnagiri  
❖ Municipal Administration ❖

❖ Email ID - [dpoduda.ratnagiri@gmail.com](mailto:dpoduda.ratnagiri@gmail.com) ❖

No- MUN-4/ Guhagar Dumping Ground/2020-21

Date - 08/02/2021

To,

Chief Officer,  
Guhagar Nagarpanchayat.

**Subject :-** Regarding approval of inspected site for solid waste landfill  
of Guhagar Nagarpanchayat..

Ref :- Your letter No.NPG/847/2020, dt.14/12/2020.

In pursuance of the said subject, it is hereby informed that The District Level Committee has given approval to the site of the proposed site of solid waste project of Guhagar Nagarpanchayat. Necessary action should be taken from your level regarding purchase of the said land. Send the proposal to this office.

Encl - The District Level Committee Certificate.

sd/-  
(Tushar Babar)  
District Administration Officer  
District Collector Office

Copy to  
Deputy Collector, Land Acquisition Branch, Collector Office Ratnagiri.

**MUNICIPAL SOLID WASTE MANAGEMENT & HANDING RULES, 2016**  
**Site Selection Checklist for ~~the~~ Nagar Panchayat, Guhagar**  
**Shri. Bhalchandra Vitthal Mhadik Gat No. 134/9**

| Sr.No | Site Details  | Prescribed Limits (more than)  | Remarks & Actual site details   |
|-------|---|--|---|
| 1     | Location  | -  | Mauje-Guhagar - 134/9   |
| 2     | Total Land Available                                | -  | 1.25 HR   |
| 3     | Distance From habitation                            | 200 m.   | 300 m Approximately   |
| 4     | Distance From river                                 | 100 m.   | More than 1 Km  |
| 5     | Distance From water supply well                     | 200 m.   | 500 m Approximately   |
| 6     | Distance From Highway                               | 200 m.   | 600 m Approximately   |
| 7     | Development Plan (zoning)                           | -  | Not Applicable  |
| 8     | Geomorphology, Geology, Hydrogeology                | -  | Geomorphology - hilly area. High Slope towards south-east<br>Geology - Area mainly consisting of laterite overlain by lateritic soil cover.<br>Hydrogeology - No major drainage found near site. laterite acts as an aquifer. |
| 9     | Distance From pond                                  | 200 m.   | 800 m Approximately   |
| 10    | Distance From public park                           | 200 m.   | More than 1 Km  |
| 11    | Distance From Airport/Airbase                       | 20 km. away  | 110 Km (Ratnagiri)  |
| 12    | CRZ   | Not permitted  | Out of CRZ  |
| 13    | Flood Plains  | Site not permitted within the flood plains as recorded for last 100 years. | Out of Flood Area   |
| 14    | Critical Habitat Areas, Sensitive eco-fragile areas | Not Permitted  | Away from Critical Habitat Areas, Sensitive Eco fragile areas   |
| 15    | Any other remarks                                   | -  | Slope should be minimum   |

Conclusion - As per the guideline of Solid Waste Management Rule 2016 & Survey (joint inspection) carried on on the proposed site at Gat No.134/9 Guhagar, Tal. Guhagar, Dist. Ratnagiri

  
 Chief Officer,  
 Municipal Council Guhagar  
 Ratnagiri

  
 District Administration Officer,  
 Ratnagiri  
 SUB REGIONAL OFFICE  
 2nd Floor, 224, Patkar Complex,  
 Sub Regional Office,  
 Behind Patkar Parishad, Chiplun,  
 Tal. Chiplun, Dist. Ratnagiri 415605

  
 Division Forest Officer,  
 Ratnagiri  
 Superintendent Engineer,  
 Irrigation Project Construction,  
 Division Ratnagiri

  
 Sr. Geologist,  
 GSDA, Ratnagiri  
 District Collector,  
 Ratnagiri

नगरपालिकाओं की कुल संख्या:

प्रस्तुत की गई कार्य योजना की संख्या:

**प्ररूप-VI**

**[नियम 25 देखें]**

**दुर्घटना का प्रतिवेदन**

|             |   |                 |  |
|-------------|---|-----------------|--|
| 1.          | दुर्घटना की तारीख और समय  | :               |  |
| 2.          | दुर्घटना के लिए कारकों का अनुक्रम                                 | :               |  |
| 3.          | दुर्घटना में शामिल अपशिष्ट  | :               |  |
| 4.          | मानव स्वास्थ्य और पर्यावरण पर दुर्घटनाओं के प्रभावों का मूल्यांकन | :               |  |
| 5.          | किए गए आपातकालीन उपाय   | :               |  |
| 6.          | दुर्घटनाओं के प्रभावों को कम करने के लिए उठाए गए कदम              | :               |  |
| 7.          | ऐसी किमी दुर्घटना की पुनरावृत्ति को रोकने के लिए उठाए गए कदम      | :               |  |
| तारीख ..... |   | हस्ताक्षर ..... |  |
| स्थान ..... |   | पदनाम .....     |  |

[फा. सं.18-3/2004-एनएमएडी]

विश्वनाथ मिन्हा, संयुक्त सचिव

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 8th April, 2016

**S.O. 1357(E).**—Whereas the draft of the Solid Waste Management Rules, 2015 were published under the notification of the Government of India in the Ministry of Environment, Forest and Climate Change number G.S.R. 451 (E), dated the 3<sup>rd</sup> June, 2015 in the Gazette of India, part II, Section 3, sub-section (i) of the same date inviting objections or suggestions from the persons likely to be affected thereby, before the expiry of the period of sixty days from the publication of the said notification on the Solid Waste Management Rules, 2015 in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000;

And whereas, copies of the said Gazette were made available to the public on the 3<sup>rd</sup> June, 2015;

And whereas, the objections or comments received within the stipulated period were duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000, except as respect things done or omitted to be done before such supersession, the Central Government hereby makes the following rules for management of Solid Waste, namely:-

1. **Short title and commencement.-**

- (1) These rules may be called the Solid Waste Management Rules, 2016.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. **Application.-** These rules shall apply to every urban local body, outgrowths in urban agglomerations, census towns as declared by the Registrar General and Census Commissioner of India, notified areas, notified industrial townships, areas under the control of Indian Railways, airports, airbases, Ports and harbours, defence establishments, special economic zones, State and Central government organisations, places of pilgrims, religious and historical importance as may be notified by respective State government from time to time and to every domestic, institutional, commercial and any other non residential solid waste generator situated in the areas except industrial waste, hazardous waste, hazardous chemicals, bio medical wastes, e-waste, lead acid batteries and radio-active waste, that are covered under separate rules framed under the Environment (Protection) Act, 1986.

3. **Definitions**—(1) In these rules, unless the context otherwise requires,— (1) **“aerobic composting”** means a controlled process involving microbial decomposition of organic matter in the presence of oxygen;

2. **“anaerobic digestion”** means a controlled process involving microbial decomposition of organic matter in absence of oxygen;
3. **“authorisation”** means the permission given by the State Pollution Control Board or Pollution Control Committee, as the case may be, to the operator of a facility or urban local authority, or any other agency responsible for processing and disposal of solid waste;
4. **“biodegradable waste”** means any organic material that can be degraded by micro-organisms into simpler stable compounds;
5. **“bio-methanation”** means a process which entails enzymatic decomposition of the organic matter by microbial action to produce methane rich biogas;
6. **“brand owner”** means a person or company who sells any commodity under a registered brand label.
7. **“buffer zone”** means zone of no development to be maintained around solid waste processing and disposal facility, exceeding 5 TPD of installed capacity. This will be maintained within total area allotted for the solid waste processing and disposal facility.
8. **“bulk waste generator”** means and includes buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100kg per day;
9. **“bye-laws”** means regulatory framework notified by local body, census town and notified area townships for facilitating the implementation of these rules effectively in their jurisdiction.
10. **“census town”** means an urban area as defined by the Registrar General and Census Commissioner of India;
11. **“combustible waste”** means non-biodegradable, non-recyclable, non-reusable, non hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg and excluding chlorinated materials like plastic, wood pulp, etc;
12. **“composting”** means a controlled process involving microbial decomposition of organic matter;
13. **“contractor”** means a person or firm that undertakes a contract to provide materials or labour to perform a service or do a job for service providing authority;
14. **“co-processing”** means use of non-biodegradable and non recyclable solid waste having calorific value exceeding 1500kcal as raw material or as a source of energy or both to replace or supplement the natural mineral resources and fossil fuels in industrial processes;
15. **“decentralised processing”** means establishment of dispersed facilities for maximizing the processing of biodegradable waste and recovery of recyclables closest to the source of generation so as to minimize transportation of waste for processing or disposal;
16. **“disposal”** means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule I to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;
17. **“domestic hazardous waste”** means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;

- (a) facilitate infrastructure creation for waste to energy plants; and
- (b) provide appropriate subsidy or incentives for such waste to energy plants.

**11. Duties of the Secretary-in-charge, Urban Development in the States and Union territories.-** (1) The Secretary, Urban Development Department in the State or Union territory through the Commissioner or Director of Municipal Administration or Director of local bodies shall,-

- (a) prepare a state policy and solid waste management strategy for the state or the union territory in consultation with stakeholders including representative of waste pickers, self help group and similar groups working in the field of waste management consistent with these rules, national policy on solid waste management and national urban sanitation policy of the ministry of urban development, in a period not later than one year from the date of notification of these rules;
- (b) while preparing State policy and strategy on solid waste management, lay emphasis on waste reduction, reuse, recycling, recovery and optimum utilisation of various components of solid waste to ensure minimisation of waste going to the landfill and minimise impact of solid waste on human health and environment;
- (c) state policies and strategies should acknowledge the primary role played by the informal sector of waste pickers, waste collectors and recycling industry in reducing waste and provide broad guidelines regarding integration of waste picker or informal waste collectors in the waste management system.
- (d) ensure implementation of provisions of these rules by all local authorities;
- (e) direct the town planning department of the State to ensure that master plan of every city in the State or Union territory provisions for setting up of solid waste processing and disposal facilities except for the cities who are members of common waste processing facility or regional sanitary landfill for a group of cities; and
- (f) ensure identification and allocation of suitable land to the local bodies within one year for setting up of processing and disposal facilities for solid wastes and incorporate them in the master plans (land use plan) of the State or as the case may be, cities through metropolitan and district planning committees or town and country planning department;
- (h) direct the town planning department of the State and local bodies to ensure that a separate space for segregation, storage, decentralised processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square meters;
- (i) direct the developers of Special Economic Zone, Industrial Estate, Industrial Park to earmark at least five percent of the total area of the plot or minimum five plots or sheds for recovery and recycling facility.
- (j) facilitate establishment of common regional sanitary land fill for a group of cities and towns falling within a distance of 50 km (or more) from the regional facility on a cost sharing basis and ensure professional management of such sanitary landfills;
- (k) arrange for capacity building of local bodies in managing solid waste, segregation and transportation or processing of such waste at source;
- (l) notify buffer zone for the solid waste processing and disposal facilities of more than five tons per day in consultation with the State Pollution Control Board; and
- (m) start a scheme on registration of waste pickers and waste dealers.

**12. Duties of District Magistrate or District Collector or Deputy Commissioner.-** The District Magistrate or District Collector or as the case may be, the Deputy Commissioner shall, -

- (a) facilitate identification and allocation of suitable land as per clause (f) of rules 11 for setting up solid waste processing and disposal facilities to local authorities in his district in close coordination with the Secretary-in-charge of State Urban Development Department within one year from the date of notification of these rules;
- (b) review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or Director of Municipal Administration or Director of local bodies and secretary-in-charge of the State Urban Development.

**13. Duties of the Secretary-in-charge of Village Panchayats or Rural Development Department in the State and Union territory.-** (1) The Secretary-in-charge of Village Panchayats or Rural Development Department in the State and Union territory shall have the same duties as the Secretary-in-charge, Urban Development in the States and Union territories, for the areas which are covered under these rules and are under their jurisdictions.

**14. Duties of Central Pollution Control Board.-**The Central Pollution Control Board shall, -

and Ministry of Environment, Forest and Climate Change, along with its recommendations before the 31<sup>st</sup> day of August each year.

(5) The annual report shall be reviewed by the Ministry of Environment, Forest and Climate Change during the meeting of Central Monitoring Committee.

**25. Accident reporting-** In case of an accident at any solid waste processing or treatment or disposal facility or landfill site, the Officer- in- charge of the facility shall report to the local body in Form-VI and the local body shall review and issue instructions if any, to the in- charge of the facility.

#### SCHEDULE I

[see rule 15 (w),(zi), 16 (1) (b) (e), 16 (4)]

#### Specifications for Sanitary Landfills

##### (A) Criteria for site selection.-

- (i) The department in the business allocation of land assignment shall provide suitable site for setting up of the solid waste processing and treatment facilities and notify such sites.
- (ii) The sanitary landfill site shall be planned, designed and developed with proper documentation of construction plan as well as a closure plan in a phased manner. In case a new landfill facility is being established adjoining an existing landfill site, the closure plan of existing landfill should form a part of the proposal of such new landfill.
- (iii) The landfill sites shall be selected to make use of nearby wastes processing facilities. Otherwise, wastes processing facility shall be planned as an integral part of the landfill site.
- (iv) Landfill sites shall be set up as per the guidelines of the Ministry of Urban Development, Government of India and Central Pollution Control Board.
- (v) The existing landfill sites which are in use for more than five years shall be improved in accordance with the specifications given in this Schedule.
- (vi) The landfill site shall be large enough to last for at least 20-25 years and shall develop 'landfill cells' in a phased manner to avoid water logging and misuse.
- (vii) The landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas..
- (viii) The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.
- (ix) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.
- (x) The biomedical waste shall be disposed of in accordance with the Bio-medical Waste Management Rules, 2016, as amended from time to time . The hazardous waste shall be managed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time. The E-waste shall be managed in accordance with the e-Waste (Management ) Rules, 2016 as amended from time to time.
- (xi) Temporary storage facility for solid waste shall be established in each landfill site to accommodate the waste in case of non- operation of waste processing and during emergency or natural calamities.

##### (B) Criteria for development of facilities at the sanitary landfills.-

- (i) Landfill site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles, to prevent entry of unauthorised persons and stray animals
- (ii) The approach and / internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.
- (iii) The landfill site shall have waste inspection facility to monitor waste brought in for landfilling h, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipment. The operator of the facility shall maintain record of waste received, processed and disposed.